

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 06 of 2026

IN THE MATTER OF:

Devesh, S/o Naresh Karda

...Appellant

Versus

Tata Capital Housing Finance Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. Kunal Cheema, Mr. Shrey Ravi Dambhare, Mr. Shubham Chandankaede, Advocates.

For Respondents : Mr. Sanjeev Singh, Ms. Sandipa Bhattacharjee, Advocates.

Mr. Shawn Fernandes, Ms. Meghna Rao, Advocates for RP.

Mr. Yahya Batatawala, Advocate for Intervener.

Ms. Anannya Ghosh, Ms. Priyanka Prasanth, Advocates for Intervener.

O R D E R
(Hybrid Mode)

06.01.2026: This appeal has been filed against order dated 12.12.2025 by which Section 7 application has been admitted. Learned counsel for the Appellant submits that the Appellant has entered into settlement with the Financial Creditor on 30.12.2025 and the payments have been made to the Financial Creditor on 31.12.2025. An application has been e-filed seeking permission to file Additional Documents on record.

2. Learned counsel for the Financial Creditor -Respondent No.1 submits that he has received the entire payment.

3. Learned counsel for the Interveners seek liberty to file Intervention Application. It is submitted that claim of some of the Interveners has been

Cont'd.../

accepted by the Resolution Professional and some of the Interveners themselves have filed Section 7 application.

4. In view of the above, we allow the Interveners to file Intervention Application within a week from today.

5. Learned counsel for the Resolution Professional appears and submits that the Resolution Professional has received Form FA from the Financial Creditor.

6. In facts of the present case, we direct the appeal to be again listed on **29.01.2026**.

7. In the meantime, in pursuance of the impugned order, the Resolution Professional may collate the claims, however, shall not take any further steps. It is open for the Resolution Professional to file application under 12A since he has received Form FA, which application under 12A may be considered by the Adjudicating Authority in accordance with law.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/md